

[**Shri Jawaharlal Nehru**]

Member wants in addition to the Defence Minister a company of our army to go with them to protect them all the time, it would rather upset our arrangements.

May I say, Sir, that I hope to lay on the Table of the House tomorrow the answer that has been sent to Premier Chou En-Lai to his letter.

Mr. Speaker: The hon. Prime Minister says that he will place on the Table tomorrow a copy of the letter which he has addressed to Mr. Chou En-Lai, which he promised to do the other day.

So far as the subject-matter of the adjournment motions is concerned, I would not have brought this up but for the fact that in our own territory, it was said that an air strip had been constructed, in addition to what all has been said and the seriousness of the situation. So far as the suggestion that the hon. Defence Minister must himself go there is concerned, he may go or he may not go. But if something happens on our territory, still to say that this suggestion is not very welcome—I am really surprised as to what will happen so far as our territory is concerned. Under these circumstances, though I am not giving formal consent to these adjournment motions, I expect that all these matters will be discussed. If any inch of our territory is taken possession of by others, the matter will be discussed in this House fully. All these matters will be discussed in the debate that we are going to have. In view of this, I am not allowing these adjournment motions.

12.16 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE: FINANCE MINISTER'S VISIT ABROAD

The Minister of Steel, Mines and Morarji Desai: I beg to lay on the Table a copy of Statement on my visit

to Switzerland, France, the U.K., the U.S.A. and Japan during September-October, 1959. [Placed in Library, See No. LT-1663/59].

AMENDMENT TO CAPITAL ISSUES (EXEMPTION) ORDER

Shri Morarji Desai: I beg to relay on the Table under sub-section (2) of Section 12 of the Capital Issues (Control) Act, 1947, a copy of Notification No. S.O. 1857 dated the 29th August, 1959, making certain amendment to the Capital Issues (Exemption) Order, 1949. [Placed in Library, See No. LT-1621/59].

AMENDMENT TO COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) RULES

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table, under sub-section (3) of Section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957, a copy of Notification No. S.O. 2157 dated the 18th October, 1958, making certain further amendment to the Coal Bearing Areas (Acquisition and Development) Rules, 1957. [Placed in Library, See No. LT-1663/59].

REPORTS OF TARIFF COMMISSION

Sardar Swaran Singh: I beg to lay on the Table, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951, a copy of each of the following papers:—

- (i) Report (1958) of the Tariff Commission on the review of retention prices of Tinplate produced by the Tinplate Company of India Private Limited.
- (ii) Government Resolution No. SC(A)-2(248)/57, dated the 7th September, 1959.
- (iii) Statement explaining the reasons why a copy of each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed under the